FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S BFIP ENTERPRISES PRIVATE LIMITED (FORMERLY M/S BROOKEFIED INFRA PROJECTS PRIVATE LIMITED)

S. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	**M/S BFIP ENTERPRISES PRIVATE LIMITED (FORMERLY M/S BROOKEFIED INFRA PROJECTS PRIVATE LIMITED)**
2.	Date of incorporation of corporate debtor	05-12-2008
3.	Authority under which corporate debtor is incorporated/registered	Companies Act 1956, ROC, Vijayawada
4.	Corporate identity number / limited liability identity number of corporate debtor	U45400AP2008PTC062113
5.	Address of the registered office and principal office (if any) of corporate debtor	H No. 7-194, Raghavendra Nagar, Satyanarayana Puram, Tirupati, Chittoor, Andhra Pradesh - 51750724
6.	Date of closure of insolvency resolution process	25.05.2023
7.	Liquidation commencement date of corporate debtor	26.05.2023
8.	Name and registration number of the Insolvency Professional acting as liquidator	KANTIPUDI VENKATA RAJU Registration No: IBBI/IPA-002/IP-N01125/2021-2022/13675
9.	Address and e-mail of the liquidator, as registered with the Board	D No: 4-198, Manikya Nagar, Valasapakala, Kakinada - 533 005, East Godavari District, Andhra Pradesh. E-Mail: *kantipudiven@gmail.com*
10.	Address and e-mail to be used for correspondence with the Liquidator	D No: 4-198, Manikya Nagar, Valasapakala,Kakinada - 533 005, East Godavari District, Andhra Pradesh. E-Mail: *bfipibc@gmail.com*
11.	Last date for submission of claims	25.06.2023

Notice is hereby given that the National Company Law Tribunal, Amaravati has ordered the commencement of liquidation of **M/s BFIP Enterprises Private Limited (Formerly M/s Brookefield Infra Projects Private Limited)**on 25.05.2023.

The stakeholders of **M/s BFIP Enterprises Private Limited (Formerly M/s Brookefield Infra Projects Private Limited)**are hereby called upon to submit their claims with proof on or before 24.06.2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38]

Date: 29.06.2023
Place: Kakinada

Name of liquidator: Kantipudi Venkata Raju
Regn No: **IBBI/IPA-002/IP-N01125/2021-2022/13675**

COLORCHIPS NEW MEDIA LIMITED

Regd Office: H.No. 8-3-833/85 & 85A, Kamalapuri Colony, Hyderabad- 500073, Telangana, India. Ph.: 040-65359666; Email : info@colorchipsindia.com ; Website:www.colorchipsindia.com ; CIN : L74110TG1985PLC051404

Extract of Standalone and Consolidated Audited Financial Results for the Quarter & Year ended March 31, 2023

Sl. No.	Particulars	STANDALONE QUARTER ENDED 31.03.2023 Audited	STANDALONE QUARTER ENDED 31.12.2022 Unaudited	STANDALONE QUARTER ENDED 31.03.2022 Audited	STANDALONE YEAR ENDED 31.03.2023 Audited	STANDALONE YEAR ENDED 31.03.2022 Audited	CONSOLIDATED QUARTER ENDED 31.03.2023 Audited	CONSOLIDATED QUARTER ENDED 31.12.2022 Unaudited	CONSOLIDATED QUARTER ENDED 31.03.2022 Audited	CONSOLIDATED YEAR ENDED 31.03.2023 Audited	CONSOLIDATED YEAR ENDED 31.03.2022 Audited
1.	Total Income from Operations	(28,48,604)	31,82,187	27,68,042	1,21,07,310	2,48,52,360	94,39,841	1,70,38,789	1,37,47,153	6,29,90,990	5,57,86,083
2.	Net Profit/(Loss) for the period (before tax, exceptional and/or Extraordinary items#)	(59,30,575)	4,94,356	(21,28,412)	(78,112)	(40,84,550)	(1,40,51,417)	2,61,593	(36,26,458)	(1,93,771)	(36,69,565)
3.	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	(59,30,575)	4,94,356	(21,28,412)	(78,112)	(40,84,550)	(1,40,51,417)	2,61,593	(36,26,458)	(1,93,771)	(36,69,565)
4.	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(56,66,095)	4,94,356	50,24,667	1,86,368	30,68,529	(1,87,10,667)	2,61,593	35,26,621	(48,53,021)	34,83,514
5.	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	(56,66,095)	4,94,356	50,24,667	1,86,368	30,68,529	(1,87,10,667)	2,61,593	35,26,621	(48,53,021)	34,83,514
6.	Equity Share Capital	8,50,49,500	8,50,49,500	1,70,09,900	8,50,49,500	1,70,09,900	8,50,49,500	8,50,49,500	1,70,09,900	8,50,49,500	1,70,09,900
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	62,34,951	62,34,951	62,34,951	62,34,951	62,34,951	62,34,951	62,34,951	62,34,951	62,34,951	62,34,951
8.	Earnings Per Share (of ₹ 10/- each) (for continuing and discontnued operations)										
	1. Basic :	-0.0382	0.0058	-0.0382	0.0022	0.1804	-0.22	0.0031	-0.0382	0.0571	0.2048
	2. Diluted :	-0.0382	0.0058	-0.0382	0.0022	0.1804	-0.22	0.0031	-0.0382	0.0571	0.2048

Notes:
1. The above audited results, as reviewed by the Audit Committee, were considered, approved and taken on records by the Board of Directors at their meeting held on May 27, 2023.
2. The above is an extract of the detailed format of Financial Results filed with the Stock Exchanges under Regulation 33of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results is available on the stock exchange website, www.bseindia.com and on the Company's website, www.colorchipsindia.com.

Date : 27.05.2023
Place : Hyderabad

By Order of the Board
For Colorchips New Media Limited
Sd/- **R.S.Sudhish**
(Managing Director)
DIN: 00027816

EVEREST ORGANICS LIMITED

(L24230TG1993PLC015426)
Regd. Office: Aroor Village, Sadasivpet Mandal, Sanga Reddy (Medak) District, Telangana - 502 291.
Email Id:eolcs0405@gmail.com, Website:www.everestorganicsltd.com,
Phone No.040-40040783, Fax No. 040-23115954

AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2023 AMOUNT IN LAKHS.

S. No.	Particulars	QUARTER ENDED 31st Mar,2023 Audited	QUARTER ENDED 31st Dec,2022 Un-Audited	QUARTER ENDED 31st Mar,2022 Audited	YEAR ENDED 31st March,2023 Audited	YEAR ENDED 31st March,2022 Audited
1	Total Income from Operations (Net)	5,075.38	4,329.42	5,509.86	18,304.84	20,004.66
2	**Net Profit before Tax**	75.87	124.69	41.18	8.99	173.92
3	Net Profit / (Loss) from ordinary activities after tax	11.33	152.01	28.98	(18.22)	114.36
4	**Net Profit / (Loss) for the period after tax (after Extraordinary items)**	11.33	152.01	28.98	(18.22)	114.36
5	Total Comprehensive Income for the period attributable to owners of the Company [Comprising Profit for the priod (after tax) and other Comprehensive Income (after tax)]	11.33	152.01	28.98	(18.22)	114.36
6	**Equity Share Capital**	800.00	800.00	800.00	800.00	800.00
7	Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	3,821.49	3,810.14	3,879.70	3,821.49	3,879.70
8	Earnings per share (before extraordinary items) Basic and diluted					
	a) Basic	0.14	1.90	0.36	(0.23)	1.43
	b) Diluted	0.14	1.90	0.36	(0.23)	1.43

Note: 1. The above audited financial results for the quarter and year ended 31st Mar,2023 have been subject to a audited Report by the Auditors, reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 27-05-2023.
2. The above is an extract of the detailed financial results filed with the Stock Exchanges under Regulation 33 of the SEBI. (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the audited financial results for the quarter and year ended 31-03-2023 together with audited Report are available on the websites of the Stock Exchange (s) and the listed entity.

for EVEREST ORGANICS LIMITED
On behalf of the Board of Directors
Sd/-
Dr.S.K.SIRISHA
Managing Director
DIN: 06921012

Place: Hyderabad
Date: 27-05-2023

FULLERTON INDIA HOME FINANCE COMPANY LIMITED

Fullerton Grihashakti
Iraada hai toh Raasta hai

Corporate Off. : Flr. 5 & 6, B-Wing, Supreme IT Park, Supreme City, Powai, Mumbai - 400 076
Regd. Off. : Megh Towers, Flr. 3, Old No. 307, New No. 165, Poonamallee High Road, Maduravoyal, Chennai - 600 095

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the **Authorized Officer of Fullerton India Home Finance Company Limited (FIHFC)** under the Act and in exercise of the powers conferred under Section 13 (12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :

Sl. No.	Loan Amount No., Name of the Borrower/ Co-Borrowers Property Holders as the case may be	Date of Demand Notice U/s-13(2) and Total Outstanding
1	**LAN : 611739211026177** **(1) PERAPU VENKATA RAMESH**, S/O KONDALARAO PERAPU **(2) PRATIBHA DEVI**, W/O KAILASH PRASAD, **(3) GANGOTRI ASSOCIATES,** (PROPRIETOR - ALOK KUMAR). **Add. 1 :** GALI NO. B-10, SUBHASH NAGAR, JWALAPUR HARDWAR, UTTARAKHAND - 249407. **Add. 2 :** PLOT NO. 85 & 86, KH NO. 1695 YAMNOTRI VIHAR, VILL SALIMPUR, MUHDOOD. **Add. 3 :** HOUSE NO 546, AMAR COLONY, GALI NO. B-10, SUBHASH NAGAR, JWALAPUR HARDWAR, UTTARAKHAND - 249407	**Date :**16.05.2023 Rs. 16,99,959/- (Rs. Sixteen Lakh Ninety Nine Thousand Nine Hundred Fifty Nine only) **NPA Date :** 07.03.2023
	Description of Secured Assets/Mortgage Property : ALL THAT PIECE AND PARCEL OF "RESIDENTIAL PLOT NO. 85 & 86 HAVING TOTAL PLOT AREA OF 1800 SQ FT (40*45)" SITUATED AT KHASRA NO 1695 YAMNOTRI VIHAR, VILL SALEMPUR MAHDOOD-2, PARGANA ROORKEE, HARIDWAR, UTTARAKHAND; BOUNDED AS : EAST - PROPERTY OF OTHER, WEST - ROAD 20 FT WIDE, NORTH - PROPERTY SELLER, SOUTH - PROPERTY OTHER.	

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment The borrower(s) may note that **FIHFC** is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, **FIHFC** shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured assets(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. **FIHFC** is also empowered to **ATTACH AND/OR SEAL** the secured assets(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured assets(s), **FIHFC** also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the **FIHFC**. This remedy is in addition and independent of all the other remedies available to **FIHFC** under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of **FIHFC** and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place :Vishakapatnam
Date : 29.05.2023

Sd/-
Authorized Officer
FULLERTON INDIA HOME FINANCE COMPANY LIMITED

NOTICE BOARD
CORPORATE ASSOCIATE DIARY
APPOINTMENTS, MOVEMENTS,

Start-up 20X Hyderabad Sabha by AIC ALEAP WEHUB and AIC CCMB

AIC ALEAP WEHUB, in collaboration with AIC CCMB, organised the Hyderabad Sabha as part of the discussion on the Start-up 20 Policy Communique. Conducted under the aegis of G20 India, the response to the call for participation was overwhelming, with delegates representing bankers, government departments, start-ups, and the media.

The session started with opening remarks from Dr. Chintan Vaishnav, Mission Director, AIM, NITI AAYOG, Govt. of India. Smt. K. Rama Devi, CEO AIC ALEAP WEHUB, President ALEAP India; Dr. Madhusudhan, CEO, AIC CCMB; Ramjee Pallela, COO, CCMB; Manju Sharma, GM, SBI Bank; Prasad, AGM, SIDBI; Manasi Kumar, TIE; Vamsidhar, HDFC; Ganeshan; Palle Srujana; and Dr. Sushmita, Director, RICH, contributed alongside over 45 participants, including other members of ALEAP, start-up entrepreneurs, and members of the media.

Speaking on the occasion, Dr. Chintan Vaishnav said, "This policy will be a milestone in the history of start-up ecosystems. Scoping the communication through such varied opinions is critical." He also said that "the five pillars, including foundation, alliance, finance, inclusion, and sustainability, will support the underrepresented."

Smt K. Rama Devi said, "It is important to stay connected with global best practices and connect people with the global marketplace." She also opined that "all start-ups should be eligible for all schemes of the government, irrespective of the category of business."

The profound and elaborate discussion saw recommendations and feedback addressing current issues faced by start-ups.

Steady FY23 by India's mining major NMDC

The country's largest iron ore producer, NMDC, declared its FY23 results recently. In the financial year 2022–23, the company produced 40.82 million tonnes and sold 38.22 million tonnes of iron ore. NMDC is the first iron ore producer in India to cross the 40 MnT production mark for the second consecutive fiscal.

The Government of India's profit-making PSE recorded a turnover of Rs 17667 crore, with profit before tax (PBT) at Rs 7637 crore and profit after tax (PAT) at Rs 5529 crore in FY23. The mining major has also announced a second and final dividend of Rs. 2.85 per share. The total dividend, including the 1st interim dividend (Rs 3.75 per share), is Rs 6.6 per share for FY23.

Commenting on the company's perfor-mance, Amitava Mukherjee, CMD (Additional Charge), said, "NMDC's strong core and technical affinity have helped us report steady volumes and margins in the face of challenges like heavy rainfall, dull demand, and price volatility. With the Government of India's fillip to infrastructure, NMDC is committed to fuelling the increase in domestic steel production and consumption by ensuring raw material security."

Singareni Sambaru: A Mirror of Singareni Progress

N. Sridhar, CMD, The Singareni Collieries, instructed to organise Singareni Samburas on June 5th in Singareni as a part of Telangana state birth decade celebrations. He held a meeting with the directors and general managers of the areas through video conference and explained and issued orders on the management of the programmes.

In its 134-year history, the Singareni Company has recorded unprecedented growth and remarkable progress in production, turnover, and profits. At the beginning of three shifts in each mine, Telangana Samburs should be held. He ordered to pay tribute to the martyrs and explain about the achievements of the company, as well as to show a short video film and hand over the books of "Singareni Awha Pragathi" published by the company to every worker.

Director (Finance and PA) N. Balaram, Director (E&M) D. Satyanarayana Rao, General Manager (Coordination) M. Suresh, and Director (Operations) NVK Srinivas from Kottagudem Corporate were present in this meeting.

BoB announces nominees for the 'BoB Rashtrabhasha Samman' Award

Bank of Baroda, one of India's leading public sector banks, announced the long list of 12 novels nominated for the first edition of the 'Bank of Baroda Rashtrabhasha Samman' Award 2023.

The unique award has been instituted to recognise and promote literary works in various Indian languages (included under the 8th Schedule of the Constitution) as well as to make the best Indian literature available to Hindi readers through translations, thereby broadening interest and making the novels accessible to a larger set of readers.

The 'Bank of Baroda Rashtrabhasha Samman' Award will be presented to both the author of the original work and the translator of the book into Hindi. The author of the original work and the respective Hindi translator of the award-winning book will receive Rs. 21.00 lakh and Rs. 15.00 lakh, respectively.

Moreover, the authors and the Hindi translators of the next five short-listed books will receive Rs. 3.00 lakh and Rs. 2.00 lakh, respectively.

The five-member awards jury is chaired by renowned author and Booker Prize winner Geetanjali Shree. The other four jury members are Arun Kamal, an Indian poet; Pushpesh Pant, an academic and historian; Anamika, a contemporary Indian poet and novelist; and Prabhat Ranjan, a Hindi fiction writer and translator.

Two-Day National Conference on Digital Transformation in Business and Management

The Vishwa Vishwani Institutions organised a 2-day national conference on 'Digital Transformation in Business and Management: Issues, Challenges, and Opportunities' with the goal of bringing together scholars, academicians, industry experts, and policymakers for collaborative discussions and to share their experience and knowledge about how digital transformation initiatives help India become a resilient economy. Dr. M. Madana Mohan, convener, organised the national conference. Major General Bollina Venkata Rao, PVSM, VSM (Retd.), presented the keynote address, educated the audience, and delivered a speech on digital transformation initiatives and their importance in transforming India into a super economy.

Prof. Dr. Mohan S. Rao, Director and Vice President of Vishwa Vishwani Institutions, emphasised the need for behavioural transformation along with digital transformation as regards discipline in driving vehicles, parking, and maintenance of cleanliness, which is the prime responsibility of every teacher to educate their students, who are the torch bearers of tomorrow's India. Dr. Y. Lakshman Kumar addressed various issues and challenges in digital transformation and the role of artificial intelligence in today's world.

EVENTS, ANNOUNCEMENTS, LAUNCHES, CSR INITIATIVES, APPOINTMENTS